

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2018

Coram:

Shri P.K. Pujari, Chairperson

Dr. M.K. Iyer, Member

Date of Order: 18th of January, 2019

In the matter of

Petition under Section 79 (1) (c) and 79 (1) (f) of the Electricity Act, 2003 seeking open access/evacuation of the entire installed capacity of 110 MW of the Petitioner`s Chuzachen HEP Plant.

And

In the matter of

Gati Infrastructure Private Limited
14/19/2, Old Delhi Gurgaon Road,
Opp. Hira Public School, Samlkha,
New Delhi-110 037

.....Petitioner

Vs.

Eastern Regional Power Committee
14, Golf Club Road, Tollygunj,
'Kolkatta-700 033 and others

... Respondents

ORDER

The Petitioner, Gati Infrastructure Private Limited, has filed the present Petition to allow the Petitioner to schedule and evacuate power as per the approved installed capacity of 110 MW.

2. Learned counsel for the Petitioner vide its letter dated 17.12.2018 has submitted that subsequent to filing of the present Petition, the issues plaguing the Petitioner have been mutually sorted out with the concerned Respondents.

Therefore, the Petition has become infructuous. Learned counsel has sought permission to withdraw the Petition.

3. The prayer of the Petitioner is allowed. However, prayer of the Petitioner to refund the filing fee of Rs. three lakh or in alternative adjust the same in future filing of the Petitioner is rejected.

4. Accordingly, Petition No. 254/MP/2018 is disposed of as withdrawn.

Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson